

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 672
(TO BE ANSWERED ON THE 29th July 2024)

DELAYS AND CANCELLATIONS IN FLIGHT OPERATIONS

672. SHRI SANDOSH KUMAR P

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has taken cognisance of the frequent delays in flight operations and cancellations of flights without prior intimation;
- (b) if so, whether Government has taken any steps to identify the reasons for delays and cancellations of flight services;
- (c) whether there is any penalty on airlines for flight delays and cancellations; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) & (b): Scheduled domestic airlines operate their flights as per the schedules approved by Directorate General of Civil Aviation (DGCA). However, the flights get delayed sometimes due to the various reasons which include weather, technical and operational issues.

(c) & (d): In order to reduce inconvenience caused to the passengers as a result of the cancellations/delay of the flights, Director General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR) Section 3 Air Transport Series M Part IV titled "Facilities to be provided to passengers by airlines due to denied boarding cancellation of flights and delay in flights." DGCA carries out inspection at various airports in the country on random basis to ensure compliance of laid down regulations. In case any airline is found in violation of the regulations, penal action, including financial penalty, is imposed.
